

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

.....

LOK SABHA

UNSTARRED QUESTION No. 4125

TO BE ANSWERED ON FRIDAY, AUGUST 10, 2018/Shravana 19, 1940 (Saka)

GST ON PRIVATE SECURITY SECTOR

4125. SHRI R. DHRUVA NARAYANA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken cognizance of the demand of Central Association of Private Security Industry (CAPSI) on the Goods and Services Tax (GST) rules relating to the security sector and their plea to streamline the GST rules for this industry;
- (b) if so, the details of steps being taken by the Government to address the concerns of CAPSI; and
- (c) whether the Government will consider introducing a 'reverse charge mechanism' for this industry as suggested by CAPSI?

**MINISTER OF STATE FOR FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a) and (b) Yes Sir. Various field formations of the CBIC (Central Board of Indirect Taxes and Customs) have received representations from the Central Association of Private Security Industry (CAPSI) regarding Goods and Services Tax (GST) rules. The same are under consideration.

(c) There is no such proposal under consideration at the moment.
